

(2022) 06 KL CK 0031

In the High Court Of Kerala

Case No : Writ Petition (C) No. 17970 Of 2022

Mathew T.O

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 03-06-2022

Acts Referred:

Citation : (2022) 06 KL CK 0031

Hon'ble Judges : T.R. Ravi, J

Bench : Single Bench

Advocate : Sergi Joseph Thomas, Bimal K.Nath

Final Decision : Disposed Of

Judgement

T.R. Ravi, J

1. Admit. Government Pleader takes notice for respondents 1 to 5. In view of the order that is proposed to be passed, notice to respondents 6 to 8 is dispensed with.

2. The grievance of the petitioner is that except few of the legal heirs of one Yohannan Kochummen, persons like the petitioners are not put on notice regarding the proceedings before the 2nd respondent. The petitioner also submits that a hearing is posted on 6.6.2022.

In the above circumstances, this writ petition is disposed of directing the 2nd respondent to hear the petitioner also while hearing and disposing of the revision petition filed by respondents 6 and 7 challenging Ext.P5 order. The petitioner may appear before the 2nd respondent on 6.6.2022 and produce a copy of this judgment.